

08.2.2017.

**HON'BLE MR. JUSTICE V.C. GUPTA, MEMBER (J)  
HON'BLE MR. A. K. UPADHYAY, MEMBER (A)**

Appl: Ms. Babita Awasthi.

Resp: Sri S. Verma.

Heard the learned counsel for applicant. In pursuance of the order passed by this Tribunal on 13<sup>th</sup> March, 2015, an inquiry was conducted and concluded on 1<sup>st</sup> November 2016. The report of inquiry has been submitted today wherein, he was not granted any pay during the period of his absence on the basis of no work no pay. The order is substantially complied with. However, liberty is granted to the applicant that if he is dissatisfied with the order, he may file application before appropriate forum. Notices issued if any, stands discharged.

*Am*  
Member (A)

*Qb*  
Member (J)

v.

*OL  
CJ 8-2-17  
DCB 8-2-17  
FMS 10-2-17*